

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 76 of 2021

IN THE MATTER OF:

Canara Bank

...Appellant

Versus

Valley Iron & Steel Co. Ltd.

...Respondent

Present:

For Appellant: Mr. Pradeep Dewan, Sr. Advocate with Mr. Hitesh Sachar, Advocate.

For Respondent: Mr. S. D. Singh and Mr. Drabesh Jha, Advocates.

ORDER
(Through Virtual Mode)

19.03.2021: Mr. S. D. Singh, Advocate enters appearance on behalf of the Respondent. He may file reply affidavit alongwith his Vakalatnama within two weeks. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof.

Short written submissions, not exceeding three pages, together with compilation of relevant judgments may also be filed by learned counsel for the parties alongwith their pleadings.

Post the matter 'for admission (after notice)' before Court No. III on **16th April, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc